

Ordinance Summary

The Kerala Panchayat Raj (Amendment) Ordinance, 2020

- The Kerala Panchayat Raj (Amendment) Ordinance, 2020 was promulgated on May 2, 2020. It amends the Kerala Panchayat Raj Act, 1994. The Act establishes a three-tier Panchayat Raj system in the State of Kerala. The Ordinance amends the maximum and minimum limit on the total number of seats to be filled by direct elections in a panchayat..
- **Strength of Panchayats:** The Act requires the state government to notify the total number of seats in panchayats to be filled by direct elections. It also sets the maximum and minimum limits on the total number of notified seats. The Ordinance reduces the limits on the maximum number of seats that must be notified, as specified in the Table 1.

Table 1: Limits on seats for Panchayats to be notified

Population	Limit on number of notified seats under the Act	Limit on number of notified seats under the Ordinance
Village Panchayat	Minimum 14, Maximum 24	Minimum 13, Maximum 23
Block Panchayat	Minimum 14, Maximum 24	Minimum 13, Maximum 23
District Panchayat	Minimum 17, Maximum 33	Minimum 16, Maximum 32

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